

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 123

COMP.APPL (IBC)/600 (CH)2018

COMP.APPL (IBC)/290 (CH)2018

IA(I.B.C)/651 (CH)2022

IA(I.B.C)/652 (CH)2022

In

CP(IB) No. 37/Chd/Pb/2017

(Admitted)

IN THE MATTER OF:

Hero Steel

...Petitioner-Operational Creditor

Versus

Rolex Cycles Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9, 60(5), 43(1) r/w 44 (1), 66(1) IBC 2016

Order delivered on 15.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 28.08.2024.

Sd/-

Court Officer

15.07.2024

Atiqur Rehman